

ITEM NO.35

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21019/2022

(Arising out of impugned final judgment and order dated 27-07-2022 in LPA No. 442/2022 passed by the High Court Of Delhi At New Delhi)

ANJALI BHARDWAJ

Petitioner(s)

VERSUS

CPIO, SUPREME COURT OF INDIA, (RTI CELL)

Respondent(s)

(FOR ADMISSION)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Bhushan, AOR  
Ms. Ria Yadav, Adv.  
Cheryl D'Souza, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Mr. Prashant Bhushan, learned counsel appearing for the petitioner at length.

Arguments concluded.

Order reserved.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR